

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2084

ANSWERED ON:06.12.2006

ORGANISATIONS EXEMPTED FROM RTI ACT

Gadhavi Shri Pushpdan Shambhudan; Surendran Shri Chengara; Yadav Shri Baleshwar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether some organisations have been exempted from the operation of the Right to Information Act;
- (b) if so, the details thereof and the reasons therefor;
- (c) the names of such organisations;
- (d) whether the Government is contemplating to check the misuse of the Act from professional touts; and
- (e) if so, the steps being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b) & (c): Section 24 of the Right to Information Act, 2005 provides that the provisions of the Act shall not apply to the Intelligence and Security Organizations specified in the Second Schedule to the Right to Information Act, 2005. A list of organizations specified in the Second Schedule is annexed.

(d): The Prime Minister while addressing the Valedictory Session of National Convention of first year of RTI, had cautioned against growth of professional middleman in the use of Act as seen in some other countries.

(e): The Government expects public authorities to make adequate pro-active disclosures thereby reducing the need for public to seek information. Moreover, the Act enjoins upon the appropriate Governments to develop and organize educational programmes to advance the understanding of the public. These measures will help in reducing the role of middlemen.

ANNEXURE REFERRED TO IN REPLY TO PARTS (B) & (C) OF UNSTARRED QUESTION NO. 2084 FOR 6/12/2006

Intelligence and security organisation established by the Central Government.

1. Intelligence Bureau.
2. Research and Analysis Wing of the Cabinet Secretariat.
3. Directorate of Revenue Intelligence.
4. Central Economic Intelligence Bureau.
5. Directorate of Enforcement.
6. Narcotics Control Bureau.
7. Aviation Research Centre.

8. Special Frontier Force.
9. Border Security Force.
10. Central Reserve Police Force.
11. Indo-Tibetan Border Police
12. Central Industrial Security Force.
13. National Security Guards.
14. Assam Rifles.
15. Sashtra Seema Bal.
16. Special Branch(CID), Andaman and Nicobar.
17. The Crime Branch-C.I.D. -CB, dadra and Nagar Haveli.
18. Special Branch, Lakshadweep Police.
19. Special Protection Group
20. Defence Research and Development Organisation
21. Border Road Development Board
22. Financial Intelligence Unit, India.